

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4258
ANSWERED ON:04.05.2007
SPECIAL ECONOMIC ZONES
Ahir Shri Hansraj Gangaram;Mahtab Shri Bhartruhari

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Special Economic Zones project has been finalized and is ready for implementation;
- (b) if so, the details and salient features thereof;
- (c) the locations selected/to be selected thereunder, State-wise;
- (d) whether barren land, arable land and the waste land in rural areas has been proposed for such project;
- (e) if so, the separate area of the aforesaid lands proposed/to be proposed for the project, State-wise;
- (f) whether his Ministry has drafted any proposal in this regard and submitted to the Government; and
- (g) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b) Setting up of Special Economic Zones (SEZs) in the country is governed by the provisions contained in the Special Economic Zones Act, 2005 and Special Economic Zones Rules, 2006 which have come into effect from 10th February 2006. The main objectives of the SEZ Act are generation of additional economic activity, promotion of exports of goods and services, promotion of investment from domestic & foreign sources, creation of employment opportunities and development of infrastructure facilities.

(c) Since the SEZ Act, 2005 and SEZ Rules 2006 came into effect on 10th February, 2006, 237 formal approvals have been given, of which 3 proposals have been withdrawn/cancelled. Thus the total number of valid formal approved as on date are 234 spread over 17 States and 2 UTs. State-wise details of 234 formally approved SEZs are given in the Annexure. Out of 234 formal approved, 99 SEZs have been notified so far (as on

1.5.2007). Besides, 162 in principle approvals spread over 17 States and 1 UT have also been granted for setting up SEZs.

(d) to (g) Acquisition of land is a matter that comes under the purview of the State Governments since land/land usage is a State subject. While there is a Central Land Acquisition Act of 1894 extensively amended in 1984, the States have made modifications to the same and have their own compensation and Relief & Rehabilitation measures depending upon States requirements and necessities. Each State acquires land for various purposes which is governed by their respective policies and procedures and these are also applicable for acquisition of lands for SEZs. The SEZ Board of Approval only consider those proposals, which have been duly approved by the State Government. The total land area in the 234 valid formal approvals granted so far is approximately 34,000 hectares. In all these 234 cases, there was no fresh acquisition of land since the land was in possession of either the State Industrial Development Corporations or the developers.

Various issues concerning the SEZ policy including acquisition of land have been engaging the attention of the Government and it has been decided that the pending applications for SEZs may be processed for in principle & formal approvals and notifications subject to condition that the State Governments would not undertake any compulsory acquisition of land for such SEZs.

ANNEXURE

Statement referred to in reply to Unstarred Question No.4258 due for reply on 4.5.2007.

STATE-WISE DETAILS OF SEZs FORMALLY APPROVED SO FAR

Sl.No Name of the No. of SEZs Area in

State/UT for hectares
Which formal
Approval
granted

1 Andhra Pradesh 44 9387.957

2 Chandigarh 02 87.49

3 Delhi 01 6

4 Goa 04 290.98

5 Gujarat 19 9337.25

6 Haryana 19 818.408

7 Jharkhand 01 36

8 Karnataka 27 1566.339

9 Kerala 10 569.651

10 Madhya Pradesh 04 71.25

11 Maharashtra 47 8130.8

12 Orissa 05 745.61

13 Puducherry 01 346

14 Punjab 04 252

15 Rajasthan 03 89.23

16 Tamil Nadu 25 1300.571

17 Uttarakhand 03 468.2

18 Uttar Pradesh 08 133.83

19 West Bengal 07 170.26

Total 234 33807.826